

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

IA NO. 668 OF 2025

IN

OA NO. 201 OF 2024

IN THE MATTER OF

AMIT KUMAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

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*Filed by:*



Amit Kumar  
(Applicant in person)  
Place: New Delhi  
Date: 28.01.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**RESPONSE ON BEHALF OF THE ORIGINAL APPLICANT (AMIT KUMAR)  
TO THE I.A. NO. 668/2025 SEEKING IMPLEADMENT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application (OA No. 201/2024) was filed by the Applicant seeking the urgent rejuvenation of the Khokhari River across Saharanpur and Shamli districts to combat environmental degradation, whereas the Proposed Impleader in I.A. No. 668/2025 has approached this Hon'ble Tribunal raising localized grievances regarding alleged "unnatural" 90-degree turn near village Khalidpur in District Saharanpur.
2. That the Applicant is filing this response based on official records and public databases available to him without having conducted a personal site inspection as he is not capable of doing so; furthermore, a detailed response by the Respondent No. 7 (DM Saharanpur) dated 23.01.2026 is already on record which provides a comprehensive technical rebuttal to the unfounded claims made by the Proposed Impleader.

**PRELIMINARY SUBMISSIONS**

3. At the outset, it is submitted that the Proposed Impleader has alleged, without placing any material on record, that an 'unnatural 90-degree turn' was introduced during the river excavation to benefit private interests. It is pertinent to mention that the Proposed Impleader has failed to annex any

technical material or revenue maps to support this allegation. Instead, the I.A. only contains copies of complaints filed by him regarding his own agricultural land alleging that the river flow was diverted away from his property, along with certain RTI responses and photographs of river-width measurements. None of these materials annexed in the IA 668/2025 substantiate the claim of an 'unnatural turn.' Conversely, the Respondent No. 7 (DM Saharanpur), in its response dated 23.01.2026, has provided detailed official records and a comprehensive inspection report dated 06.01.2026.

It is submitted that during the course of hearing the applicant would rely on certain documents annexed by the Respondent no. 7 in its response dated 23.01.2026.

4. The impleadment of the Proposed Applicant would serve only to divert the focus of this Hon'ble Tribunal away from the core environmental concerns and the comprehensive prayers originally mentioned in the OA. The I.A. seeks to transform an environmental rejuvenation matter into a civil dispute over specific demarcation points, which is outside the primary scope of the Original Application OA No. 201/2024.
5. There is no content or evidence within the I.A. which proves that the Proposed Impleader is a "necessary" or "proper" party for the final disposal of the environmental issues raised in the OA No. 201/2024.
6. That the I.A. appears to be a strategic attempt to delay the adjudication and final hearing of the Original Application by introducing localized, private disputes into an environmental proceeding of larger public interest.

#### **PRAYER**

7. In view of the facts and circumstances mentioned above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:
  - a. Reject/Dismiss the I.A. No. 668/2025 filed by the Proposed Impleader;

- b. Impose exemplary costs on the Applicant of I.A. No. 668/2025 for wasting the judicial time of this Hon'ble Tribunal, causing delay to the Original Applicant, and attempting to divert the proceedings away from critical environmental restoration;
- c. Pass any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice and environmental protection.

VERIFICATION

Verified at New Delhi on this 28th day of January 2026 that the contents of the above submission, are correct and true to the best of our knowledge, belief, and official records. No part of it is false, and nothing material has been concealed therein.

*Filed by:*



Amit Kumar  
(Applicant in person)  
Place: New Delhi  
Date: 28.01.2026